



2026:AHC:51537-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 4652 of 2026

Poonam Giri

.....Petitioner(s)

Versus

State Of U.P. And 13 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Moez Uddin
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.
2. At the very outset, learned AGA has pointed out that investigation in the instant case has already been concluded and charge sheet has been submitted against the accused persons.
3. Per contra, learned counsel for the petitioner could not dispute the aforesaid fact but states that he does not want to press this petition and seeks to withdraw it.
4. In view of the above statement, this writ petition is dismissed as withdrawn.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

March 13, 2026
KU